

**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

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**ROC No.2614/OP-CELL/2017**

**Date: 9 .02.2021**

**CIRCULAR**

Sub: Constitution of Arrears Committee at the District Level for effective monitoring the disposal of cases at Micro Level to reduce the pendency – Periodicity of meetings – Instructions reiterated - Reg.

Ref:1. Roc.No.2614/OP-Cell/2017, dated 16.06.2017.

2. Circular Roc.No.4110/OP Cell/2017, dated 17.07.2017.

3. Circular Roc.No.2614/OP Cell/2017, dated 01.09.2017.

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Attention of all the Unit Heads and Judicial officers in the State is invited to the Circular instructions in the reference 1<sup>st</sup> cited, wherein, the High Court pleased to constitute Arrears Committee at District Level for effectively monitor the disposal of old cases at micro level. Under reference 2<sup>nd</sup> and 3<sup>rd</sup> cited, all the Unit Heads were further requested to review the progress of disposal of five year old cases twice in a month at District Level through the Arrears Committee as directed by the Hon'ble Supreme Court Arrears Committee ensuring speedy, yet effective disposal cases. But, due to COVID 19 Pandemic from March 2020 onwards, the normal/physical functioning of the courts was dispensed with and the Arrear Committees at the District Level have almost become defunct. It may not be out of place to inform that the pendency of civil and criminal cases in the District Judiciary in the State as on 31.12.2019 was 5,79,559 and as on 31.12.2020 it is 6,91,646 and there is an alarming increase of 1,12,087 cases in the year 2020. As the situation is becoming normal, it is required to concentrate on the disposals and to take necessary steps as expedient for expeditious disposal of the cases.


Therefore, as directed, all the Unit Heads in the State are hereby instructed for strict adherence of the circular instructions in the reference cited, concentrate on the disposals, take steps for reducing pendency, encourage settlement through Lok Adalat or other Alternate Dispute Resolutions methods, revive the functioning of

the Arrears Committees at the District Level, monitor the disposals of the Judicial Officers working in their Unit and motivate them to step-up the disposals.

The Judicial Officers in the State shall make every endeavor and take all necessary steps to reduce the pendency.

The above instructions shall be followed scrupulously and any deviation will be viewed seriously.

Receipt of this circular may kindly be acknowledged.

  
**REGISTRAR GENERAL**  
9.2.21

To

1. All the Unit Heads in the State.  
(with a request to communicate the circular instructions to all the Presiding Officers working in their unit and for compliance.)
2. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
3. The Director (FAC), Mediation and Arbitration Centre, High Court for the State of Telangana.
4. The Secretary, High Court Legal Services Committee, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Section Officers, WRC Section & E-Section, Special Officer's Section, High Court of Judicature at Hyderabad.